

Shri Dinesh Singh: To find a settlement peacefully, because it is our hope that we shall be able to put across our point of view to them.

14.15 hrs.

**BANARAS HINDU UNIVERSITY
AMENDMENT BILL—Contd.**

The Schedule

Mr. Deputy-Speaker: The House will now take up further clause-by-clause consideration of the Bill further to amend the Banaras Hindu University Act, 1915, as passed by Rajya Sabha. Shri Bal Krishna Singh will continue his speech.

The Minister of External Affairs (Shri M. C. Chagla): Sir, before you do that, I have an application to make. Yesterday, when you were not in the Chair, clause (2) was deleted from the Bill. In clause (2) the words "the Banaras Hindu University Act (hereinafter referred to as the principal Act)" were there. Now, we have to move a consequential amendment to clause 3, which is a formal technical amendment.

Mr. Deputy-Speaker: You can give notice of the amendment. We will take it up at the end.

Shri M. C. Chagla: It is a purely technical and drafting amendment.

Mr. Deputy-Speaker: Then you will have to move for the suspension of the rules.

Shri M. C. Chagla: Very well.

श्री बालकृष्ण सिंह (चन्दौली) : उपाध्यक्ष महोदय, मैं अमेण्डमेन्ट 16 पर बोल रहा हूँ। इस बिल में रजिस्ट्रार को अधिकार दिया है कि वह मिनिस्टीरियल स्टाफ, एक्जीक्यूटिव स्टाफ और दूसरे कर्मचारियों को दण्ड दे सकता है, जुमाने कर सकता है, मुअत्तिल कर सकता है। मैं अपने संशोधन द्वारा यह चाहता हूँ कि वहाँ पर रजिस्ट्रार की जगह वाइस-चान्सलर कर दिया जाय। मैंने यह संशोधन इस लिए

दिया है कि यह व्यवस्था सिद्धान्ततः ठीक नहीं है कि रजिस्ट्रार को इन प्रकार के अधिकार दिये जायें। पुराने ऐक्ट में भी रजिस्ट्रार को इस प्रकार के अधिकार नहीं दिये गये थे—जब से यूनीवर्सिटी की स्थापना हुई है। रजिस्ट्रार की ड्यूटी रिकार्ड्स को रखने की है, मीटिंग बुलाने की है और जो एक्जीक्यूटिव के आदेश हों, उनके तामील करने की है। उनकी ड्यूटी यह नहीं है कि वह इस किस्म के एक्जीक्यूटिव अधिकार का उपयोग करें। एक्जीक्यूटिव या वाइस चान्सलर अपने अधिकार उनको डेलीगेट कर सकते हैं, लेकिन इस प्रकार से एक्ट में यह अधिकार उनको देना, मेरी दृष्टि में वाइस-चान्सलर के अधिकारों पर एनक्रोचमेन्ट है। मैं चाहता हूँ कि रजिस्ट्रार की जगह वाइस-चान्सलर कर दिया जायें। यदि, मेरा अमेण्डमेन्ट मान लिया जाता है तो लाइन 13 से 20 तक की जरूरत नहीं रहती।

मैं मिनिस्टर साहब से यह निवेदन करूँगा कि वे इनको गम्भीरता से देखें, जिससे यूनीवर्सिटी के प्रशासन में कोई दिक्कत पैदा न हो। यदि रजिस्ट्रार को ये अधिकार दिये गये, तो मैं समझता हूँ कि वहाँ पर तरह-तरह के झगड़े पैदा होंगे, रजिस्ट्रार से ऊँचे डीपोज तथा प्रोफेसर्स को रजिस्ट्रार की कृपा पर निर्भर रहना होगा, इस से गड़बड़ी होगी। मैं चाहता हूँ कि यह पावर सीधे वाइस-चान्सलर को दी जायें और वही उन के खिलाफ कार्यवाही करे। मैं आशा करता हूँ कि आप मेरे इस अमेण्डमेन्ट को स्वीकार कर लेंगे।

I beg to move:

(i) Page 19, line 8,—

for "Kashi Vishwavidyalaya"
substitute "Banaras Hindu
University" (14)

(ii) Page 22, line 5,—

for "Registrar" substitute "Vice-Chancellor" (15)

(iii) Page 22,—

omit lines 13 to 20. (16)

Shri M. C. Chagla: Sir, I oppose the amendments. We have given power to the Registrar only with regard to class IV staff and, what is more, we have provided a right of appeal to the Vice-Chancellor. What my hon. friend wants is that the Vice-Chancellor should deal with all these petty matters relating to class IV Officers. I do not think there is any justification for that.

श्री बालकृष्ण सिंह : यह अधिकार एकजोबप्रूटिव को भी है...

Mr. Deputy-Speaker: Do you want to press your amendments to vote?

श्री बालकृष्ण सिंह : चूंकि टागला साहब का बहुत सम्मान करता हूँ और बहुत प्रतीक्षा के बाद वह इस बिल को लाये हैं, मैं इस को विद-ड्रा करता हूँ।

Mr. Deputy-Speaker: Has the hon. Member the leave of the House to withdraw his amendments?

Some hon. Members: Yes.

Amendments Nos. 14, 15 and 18 were, by leave, withdrawn.

Amendments made:

(i) Page 25,—

after line 38, add "From the Faculty of Law 1" (50)

(ii) Page 37, line 5,—

for "1965" substitute "1966" (51)

(iii) Page 44, line 14,—

for "1965" substitute "1966" (52)

(iv) Page 44, line 27,—

for "1965" substitute "1966" (53)

(v) Page 50, line 26,—

for "1965" substitute "1966" (54)

(vi) Page 53,—

after line 21, insert—

"16. Department of Sociology

17. Department of Library Science" (55)

(vii) Page 54,—

for line 31, substitute—

"1. Department of Vocal Music

2. Department of Instrumental Music

3. Department of Musiocology

4. Department of Painting

5. Department of Plastic Arts

6. Department of Applies Arts" (56)

(Shri Bhakt Darshan)

Mr. Deputy-Speaker: I will now put the Schedule to the vote of the House.

श्री बालकृष्ण सिंह : मेरे अभी दूसरे अमेन्डमेन्ट बाकी हैं, नं० 26 तक मेरे अमेन्डमेन्ट्स हैं, मैंने अभी 14, 15 और 16 को वापस लिया है बाकियों को वापस नहीं लिया है।

Mr. Deputy-Speaker: All right I will put the amendments to the vote. आपकी अमेन्डमेन्ट्स का क्या नम्बर है ?

श्री बालकृष्ण सिंह : नं० 17 से 26 तक, मैं चाहता हूँ कि इनको लिया जाये।

उपाध्यक्ष महोदय : आप दो दफ़ा नहीं बोल सकते हैं।

श्री बालकृष्ण सिंह : मैंने ये अमेन्डमेन्ट्स दो हैं, इसलिए बोलने का मेरा हक है।

उपाध्यक्ष महोदय : आप सारी अमेन्डमेन्ट्स के बारे में बोलिये।

[Mr. Deputy-Speaker]

He must speak on all the amendments. I am giving him a special chance. Normally, a member cannot speak twice.

Shri Bal Krishna Singh: I beg to move:

(i) Page 24, line 36,—

add at the end—

"but where there is only one department in the Faculty and there are more than one professors, professors shall by rotation according to seniority act as the Dean of the Faculty". (17)

(ii) Page 25, line 6,—

for "Dean" substitute "Principal". (18)

(iii) Page 26,—

for line 7, substitute—

"Three Principals of the Colleges maintained by the University by rotation according to seniority 3". (19)

(iv) Page 28,—

after line 31, insert—

"(iva) One Principal of the Colleges maintained by the University, other than Women's College, by rotation according to seniority 1". (20)

(v) Page 29, line 8,—

for "17" substitute "18". (21)

(vi) Page 31,—

after line 40, insert—

"(ixa) All Principals of Colleges maintained by the University". (22)

(vii) Page 32, line 33,—

for "Madan Mohan Malaviya Kashi Vishwavidyalaya" substitute "Banaras Hindu University". (23)

(viii) Page 33,—

after line 36, insert—

"(vi) Two Principals of the Colleges, maintained by the University, other than the Women's College, by rotation according to seniority". (24)

(ix) Page 48, line 24,—

for "Madan Mohan Malaviya Kashi Vishwavidyalaya" substitute "Banaras Hindu University". (25)

(x) Page 49, lines 7 and 8,—

for "Madan Mohan Malaviya Kashi Vishwavidyalaya" substitute "Banaras Hindu University". (26)

अमेण्डमेंट 19 में मैं यह चाहता हूँ कि तीन प्रिन्सिपल्स को इस में शामिल किया जाये। आपने विमेन कालेज के प्रिन्सिपल को स्थान दिया है, मेडिकल कालेज के प्रिन्सिपल को स्थान दिया है, लेकिन जो दूसरे कालेज हैं, जिनको यूनीवर्सिटी मनेन्टन करती है, जैसे एग्रीकल्चर कालेज है, इन्जीनियरिंग कालेज है, कालेज आफ टेकनोलोजी है, उनके प्रिन्सिपल्स का इस में कोई रिप्रेजेंटेशन नहीं है, इसलिए मेरे इस अमेण्डमेंट को यहां पर जोड़ दिया जाय।

मेरा अमेण्डमेंट 20, पृष्ठ 28 पर है। एग्जीक्यूटिव कान्सिल में यूनीवर्सिटी के कालेज के प्रिन्सिपल्स का कोई रिप्रेजेंटेशन नहीं है, वह रिप्रेजेंटेशन उनको वहां पर मिलना चाहिए। इस किस्म की एकेडेमिक कान्सिल में प्रिन्सिपल्स का रहना बहुत जरूरी है। पुराने एक्ट के अनुसार कान्सिल में सब प्रिन्सिपल्स रहते थे, इस प्रावधान के अनुसार उनके वहां पर न रहने से शिक्षा सम्बन्धी कोई सुधार नहीं हो सकेगा।

अमेण्डमेंट 23 को आप स्वयं स्वीकार कर लेंगे, क्योंकि यूनीवर्सिटी का नाम परिवर्तन स्वीकार नहीं किया गया है।

अमेण्डमेन्ट 24—इस में भी स्टैंडिंग कमेटी में प्रिन्सिपल्स के रिप्रेजेंटेशन के लिए संशोधन दिया गया है। पुराने एक्ट में भी यह व्यवस्था थी कि एपीकल्चर कालेज, इन्जीनियरिंग कालेज कालेज आफ टैक्नालाजी आदि इम्पार्टेंट कालेज के प्रिन्सिपल्स को इस कमेटी में रखा गया था, लेकिन इस बिल में आपने उनको छोड़ दिया है, सिर्फ विमेन कालेज तथा एफिलियेटेड कालेज का रिप्रेजेंटेशन रखा है, लेकिन वे कालेज जिनको यूनिवर्सिटी मेन्टेन करती है, उनका रिप्रेजेंटेशन नहीं है। यह बनारस हिन्दू यूनिवर्सिटी के लिए बड़ी खेदजनक बात है कि स्टैंडिंग कमेटी और एक्जीक्यूटिव कान्सिल में इन का रिप्रेजेंटेशन न हो। बाहर के कालेज को आप रिप्रेजेंटेशन दे रहे हैं, लेकिन अपने कालेज को नहीं दे रहे हैं, यह बात ठीक नहीं है, इसलिए मैं चाहता हूँ कि इन कमेटी में उनका रिप्रेजेंटेशन भी रहे। इन शब्दों के साथ मैं छागला साहब से आशा करता हूँ कि वे इन विभिन्न शिक्षण संस्थाओं को भी रिप्रेजेंटेशन देंगे।

श्री सरजू पाण्डेय (रसड़ा) : उपाध्यक्ष महोदय, श्री बालकृष्ण जी ने जो संशोधन रखा है, मैं समझता हूँ कि वे उचित हैं, इन तमाम कालेजों का रिप्रेजेंटेशन इस में होना चाहिए। जब कुछ कालेजों को आप इस में रख रहे हैं, तो मैं नहीं समझ सकता कि बाकी कालेजों, जैसे इन्जीनियरिंग, एपीकल्चर, आदि हैं, इन का रिप्रेजेंटेशन इस में क्यों नहीं रखा गया है। मैं मंत्री महोदय से चाहूँगा कि वह इस को स्वीकार कर लें और माननीय सदस्य से भी कहूँगा कि वे इस को वापस न लें क्योंकि यह बहुत आवश्यक संशोधन है। जितने भी इन्स्टीट्यूशन यूनिवर्सिटी के अन्दर आते हैं, जिनको यूनिवर्सिटी मेन्टेन करती है उन सब की डिमाण्ड है और हम को उन की भावना का आदर करना चाहिए।

मंत्री महोदय को इस सुझाव को मान लेना चाहिए कि जो दूसरे कालेज हैं, जिनको प्रतिनिधित्व नहीं मिला है उनको भी प्रतिनिधित्व दिया जाये।

यही मेरा निवेदन है।

Shri M. C. Chagla: I have very great respect for my hon. friend, Shri Bal Krishna Singh. I know how much he is interested in the Bill and what active interest he took in the Joint Committee, but I am afraid, he has not realised the scheme of this Bill. We are doing away with colleges; the only two colleges, which will remain in Banaras, will be the Women's College and the Medical College and they have got representation. We are converting colleges into departments and the heads of departments will get representation in the faculties. That is why I cannot accept his amendments.

There are three amendments of my hon. friend which I will accept, namely, amendments Nos. 23, 25 and 26, because they deal with the change of the name which we adopted yesterday.

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): I am moving another amendment, No. 93.

Amendment made:

Page 19, line 9,—

for "Kashi Vishwavidyalaya".
substitute "Banaras Hindu University". (93)

(Shri Bhakt Darshan)

Mr. Deputy-Speaker: The question is:

(i) Page 32, line 33,—

for "Madan Mohan Malaviya Kashi Vishwavidyalaya".
substitute "Banaras Hindu University". (23)

(ii) Page 48, line 24,—

for "Madan Mohan Malaviya Kashi Vishwavidyalaya"

[Mr. Deputy-Speaker]

substitute "Banaras Hindu University". (25)

(iii) Page 49, lines 7 and 8,—
for "Madan Mohan Malaviya
Kashi Vishwavidyalaya"

substitute "Banaras Hindu University". (26)

The motion was adopted.

Mr. Deputy-Speaker: I shall put the remaining amendments to the Schedule.

Amendments Nos. 17 to 22 and 24 were put and negatived.

Mr. Deputy-Speaker: The question is:

"That the Schedule, as amended, stand part of the Bill."

The motion was adopted.

The Schedule, as amended, was added to the Bill.

Clause 1—(Short title and commencement.)

Amendment made:

Page 1, line 4,—
for "1965" substitute "1966"
(41)

(*Shri Bhakt Darshan*)

Mr. Deputy-Speaker: Amendment No. 28 is the same as Government Amendment No. 41; so, that is barred now.

The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,—
for "Sixteenth" substitute—

"Seventeenth" (40)
(*Shri Bhakt Darshan*)

Mr. Deputy-Speaker: Amendment No. 27 is the same as Government amendment No. 40; so, that is barred now.

The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

Shri M. C. Chagla: Sir, under rule 93(3), where I am permitted to move formal amendments, I move:—

Page 2, line 13,—

for "principal Act" substitute—

"Banaras Hindu University Act, 1915 (hereinafter referred to as the principal Act)" (94)

The reason why it is formal is that the words "principal Act" were defined in clause 2 and now that clause 2 has been deleted, we have to define them somewhere. Therefore we must define it in clause 3. I submit that it is purely formal, of a drafting nature and technical.

Mr. Deputy-Speaker: The question is:

Page 2, line 13,—

for "principal Act" substitute—

"Banaras Hindu University Act, 1915 (hereinafter referred to as the principal Act)" (94)

The motion was adopted.

Shri M. C. Chagla: Sir, I beg to move:

"That the Bill, as amended, be passed."

Mr. Deputy-Speaker: Motion moved:

"That the Bill, as amended, be passed."

श्री रघुनाथ सिंह (वाराणसी) :
 उपाध्यक्ष महोदय, आज हिन्दू विश्वविद्यालय विधेयक यहां पर पारित किया जा रहा है। आज मालवीय जी की आत्मा प्रसन्न होगी कि जिस चीज की उ होने नीव डाली थी और सन् 1915 में जो बिल इम्पीरियल लेजिस्लेटिव कौंसिल में पहले पहल उस्तित किया गया था आज वह श्री चागला के प्रयास से संशोधित रूप में पुनः पास किया जा रहा है। मैं श्री चागला और श्री भगत दाँत को धन्यवाद देता हूँ, लेकिन साथ ही साथ मैं सदन के सदस्यों को भी धन्यवाद देता हूँ कि उन्होंने इनके परिश्रम और उत्साह के साथ इस विधेयक की बहस में और चर्चा में भाग लिया है। हमें आशा है कि काशी विश्वविद्यालय में इस विधेयक के पास करने के बाद एक नया आन्दोलन उत्पन्न होगा और काशी विश्वविद्यालय सारी दुनिया में एक उत्कृष्ट और गौरवपूर्ण स्थान प्राप्त करेगा।

श्री बालकृष्ण सिंह : उपाध्यक्ष महोदय, मुझे बड़ी प्रसन्नता है कि कई वर्षों की प्रतीक्षा के बाद आज यह विधेयक इस सदन में स्वीकार किया गया है। कई मिनिस्टर इत के पहले भी हुए, लेकिन यह श्रेय श्री चागला को ही मिला कि बनारस हिन्दू यूनिवर्सिटी को इस नये बिल द्वारा नया जीवन प्रदान करें। मुझे विश्वास है कि सरकार, यूनिवर्सिटी ग्रान्ट्स कमिशन, विश्वविद्यालय के अधिकारी, छात्र, सब यह प्रार्थना करेंगे कि यूनिवर्सिटी की स्थापना का जो लक्ष्य था उसकी पूर्ति हो। बनारस का निवासी होने के नाते मैं वहाँ के निवासियों की तरफ से बनारस हिन्दू यूनिवर्सिटी में जो अनिश्चितता थी उसको समाप्त करने के लिए श्री चागला ने जो प्रयास किया है उसके लिए उसको धन्यवाद देता हूँ।

Shri Krishanpal Singh (Jalesar):
 Sir, I am very glad that the House has agreed to retain the old name of

the Banaras Hindu University. I was from the beginning opposed to any change to be introduced in the name of this University. Most of the discussion that we had yesterday was in connection with the change of this name.

In that connection I want to bring to the notice of the House a few more facts which have been supplied to me by Shri Dave, who is the nephew of the late Sir Sundar Lal, one of the founders of the University, and I hope you will permit me to read out a few quotations from a note which he has sent me. While sending this note he has particularly asked me to read out certain portions so that the Members of this House may be acquainted with them and, if this question comes up before the House again, they may be able to keep these facts in view.

One of the first things which he has said in this note is that quite a long time back a commission was appointed under the presidentship of Sir William Hunter and even then this question or objection to a denominational institution was raised. This is what the Commission recorded:—

“a University like the one proposed where all colleges, schools, institutions would be open to students of all creeds and classes and which would also provide for religious education not compulsory for all. It was thought that instruction in Government institutions which was secular was out of date and, therefore, certain hours could be set apart one specific conditions for religious instructions which was necessary along with other factors for the formation of character.”

This is one of the very important things which the Commission said.

It is rather a lengthy note. I shall not take much time of the House and shall read just one or two extracts.

Mr. Deputy-Speaker: We have already exceeded the time allotted.

Shri Hari Vishnu Kamath (Hoshan-gabad): That happens very often.

Mr. Deputy-Speaker: It is a bad precedent.

Shri Hari Vishnu Kamath: I agree, but there have been so many bad precedents. The House is master of the situation.

Shri Krishnapal Singh: Another very relevant quotation is from Pandit Madan Mohan Malaviya's speech when the original Bill of the Banaras Hindu University was introduced in the Imperial Legislative Council. This is what he said:

"Hon. Members have taken exception to the proposed University on the ground that it will be a sectarian University... My Lord, the University will be a denominational institution but not a sectarian one. It will not promote narrow sectarianism but a broad liberation of mind and a religious spirit which will promote brotherly feeling between man and man. Unfortunately, we are all aware that the absence of sectarian religious Universities, the absence of any compulsory religious education in our State Universities has not prevented the growth of sectarian feeling in the country... I look forward to the time when the students who will pass out of such Universities will meet each other in a closer embrace as sons of the same motherland than they do at present."

Then, there are quotations from Dr. Rash Behari Ghosh, Shri Surendra Nath Banerjee, Sir Gooroodas Banerji and others. But as there is no time at my disposal, I do not read them.

Mr. Deputy-Speaker: The hon. Minister.

Some hon. Members rose—

Mr. Deputy-Speaker: No more speeches.

Shri Sham Lal Saraf (Jammu and Kashmir): I want to take just a minute.

Shri Raghunath Singh: Sir, he piloted the whole thing and took lot of pains and he was most of the time in the Chair.

Mr. Deputy-Speaker: All right.

Shri Sham Lal Saraf: Mr. Deputy-Speaker, Sir, I congratulate the House and the hon. Minister for the manner in which they have piloted this Bill and is being passed by the House. Before this Bill came here, there were misgivings in some quarters about the unpleasant consequences that it will have. I congratulate the hon. Minister, about whom a number of misgivings where there in some quarters, for the way in which he has piloted the Bill. I am very happy and I hope that it will certainly remove all the misgivings and lead to correct atmosphere. The next will be the Aligarh Muslim University Bill and I am sure he will be able to pilot it through so that there is no misgiving at all in any quarter in the minds of any minority community.

श्री सरजू पाण्डेय : मुझे अफसोस के साथ कहना पड़ता है कि जिस ढंग से इस बिल को आना चाहिए था नहीं आया है। हालांकि काफी इंतजार के बाद यह बिल आया है लेकिन फिर भी उस ढंग से नहीं आया है। आज हम इसको पास करने जा रहे हैं। मुझे अफसोस है कि हमारे सुझाव को माना नहीं गया है। हमारा एनराज नाम के बारे में था और उसको माना नहीं गया है। दूसरे हमने यह कहा था कि मिलिट कमेटी में भी यह बात आई थी कि विद्यार्थियों को कम्पलैसरिली युनियन बनाने की आशा प्रदान की जाए लेकिन अफसोस की बात है कि इस प्रकार की कोई व्यवस्था नहीं की गई है। आज देश के छात्रों की सब से बड़ी मांग यही है कि उन को युनियन बनाने

दी जायें। इसका मैंने कल भी जिक्र किया था। मैं माननीय मंत्री महोदय से कहूँगा कि वह इस सदन में इस तरह का एक बिल लायें जिस में इस तरह के नाम जो नाम हैं उनको हटाने की व्यवस्था हो। इस तरह के उन तमाम नामों को जिन में से किसी तरह की साम्प्रदायिकता या जात पात की बू भ्राती हो, हटा दिया जाना चाहिए। मैं चाहता हूँ कि मंत्री महोदय इस पर पुनः विचार करें और और भी दूसरी जो संस्थाएँ हैं, उन में भी इस तरह का सुधार करने की व्यवस्था करें।

Shri M. C. Chagla: Sir, may I crave your indulgence? Again, in Statute 40, p. 45, line 6, for "Madan Mohan Malaviya Kashi Vishwavidyalaya" substitute "University" and in Annexure, p. 53, lines 3 and 4, for "Madan Mohan Malaviya Kashi Vishwavidyalaya", substitute "Banaras Hindu University". This is purely formal.

Mr. Deputy-Speaker: These are all consequential amendments. Wherever it is mentioned as "Madan Mohan Malaviya Kashi Vishwavidyalaya", it will be substituted as "Banaras Hindu University".

I take it that the House agrees with it

Several hon. Members: Yes.

Amendment made:

(i) Page 45, lines 5 and 6,—

for "Banaras Hindu University
 or the Madan Mohan Malaviya
 Kashi Vishwavidyalaya".

substitute—

"University" (95)

(ii) Page 53, lines 3 and 4,—

for "Madan Mohan Malaviya
 Kashi Vishwavidyalaya"

substitute—

"Banaras Hindu University"

• (96)

(Shri M. C. Chagla)

Shri M. C. Chagla: Sir, may I say this in conclusion? A new chapter is being opened in the history of the Banaras Hindu University and I hope it will be a glorious chapter. For 8 long years, this University has functioned under the shadow of an ordinance, I say 'ordinance' because the ordinance was passed 8 years ago which was ultimately regularised. It functioned with a nominated Executive Council and with a nominated Court and ever since I became the Minister, I felt that this thing should be changed and that the University should be restored to its pristine glory.

Today, as I said, we have a first class Vice-Chancellor and I hope he will give to the University the lead worthy of that University. It is my hope and prayer, although I am no longer the Education Minister but it is a prayer which comes from my heart, that in days to come the University will add fresh laurels to its great name. The University is known not only all over India but it is known also abroad. The University has produced scholars who have become famous, some of them internationally famous, and I hope and trust that the fame of the University will spread still further.

I am thankful to my friend, Shri Raghunath Singh and others who have said kind words about me. The tribute is not due to me. The tribute is due to Parliament. In the Select Committee, I had wonderful cooperation from the Members. Both in the other House and in this House, the Members have been very cooperative and, therefore, if the credit is all due to Parliament. Of course, it is to be put on the statute book subject to the Rajya Sabha adopting the amendment which, I think, it will do. I must not say anything about that House but, after all, I am the leader of that House and I hope to persuade the Rajya Sabha to accept the amendment which this House has passed. After all, this is the House of the People and I am sure the Upper House will accept it. As

[Shri M. C. Chagla]

I said, I say the credit is entirely due to Parliament.

Mr. Deputy-Speaker: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

Shri Hari Vishnu Kamath: Sir, before you proceed to the next item, I rise on a point of order on this item which has just concluded. The House has disagreed with the amendment made by the Rajya Sabha. Under Rule 101, if the House disagrees with the amendment or proposes further amendment or an alternative amendment—it is the former that applies here—the House shall return the Bill or the Bill as further amended to the Council with a message to that effect.

The Minister has promised that he will try his best to persuade the other House. I wish him success in his high endeavour—I hope he does succeed—but if he does not succeed, then Rule 102 will come into operation and, then, I suppose....

Mr. Deputy-Speaker: Why should we presume that way?

Shri Hari Vishnu Kamath: The fringed Parliament provides for such a contingency and such a contingency may arise. I do hope, if that happens, we will have a joint sitting of both the Houses in the Central Hall.

Mr. Deputy-Speaker: There is no point of order. We now take up the next item.

14.44 hrs.

JAWAHARLAL NEHRU UNIVERSITY BILL

The Minister of External Affairs (Shri M. C. Chagla): I beg to move:

"That the Bill to establish and incorporate a university in Delhi, as passed by Rajya Sabha, be taken into consideration."

Sir, we have just passed a Bill with regard to an ancient University with

a very great name. I am now introducing a Bill to establish a new University named after a very great man.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of order, Sir. It is painful to see that when the hon. Minister is going to move a very important Bill, there is no quorum in the House. The previous Bill was passed without quorum—I am sorry to say that—but let there be quorum at least now.

Mr. Deputy-Speaker: The Bell is being rung...there is quorum now.

Shri M. C. Chagla: Mr. Deputy-Speaker, as I was saying, we have just passed a Bill, putting on its proper feet, reorganizing and making it stable, an old and ancient University. I am now introducing Bill to establish a new University which is named after one of India's greatest sons, Jawaharlal Nehru.

This is not going to be a university like so many other universities that exist today—I think we have about 68 universities—and the object of this Bill is to establish in the City of Delhi a distinctive university, a university which will not be a mere duplication of other universities but a university which will have a personality of its own, characteristics of its own, unique in many ways.

May I give a slight historical background to this Bill? The original idea of having a second university in Delhi arose from the fact that our existing university in Delhi felt that, since the number of students were becoming so large and so many new colleges were being established, there was a necessity for a second university. The Bill, when it went to the Select Committee, went with this scheme that the jurisdiction of the two Universities should be demarcated; colleges to the north of Aimeri Gate should remain affiliated to the old University and the colleges south of Aimeri Gate should be affiliated to the new University. In